

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 200 of 2013
&
I.A. Nos. 278 & 279 of 2013

Dated : 18th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s. Suryachakra Power Corporation Ltd. ... Appellant(s)

Versus

Electricity Department & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Rohit Rao N.

Counsel for the Respondent(s): Ms. Ruchi Sindhvani for R-1& 2
Mr. Varun Pathak,
Mr. J. Sreedharan for R-3

ORDER

Ms. Ruchi Sindhvani, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos.1 & 2. Mr. Varun Pathak, the learned counsel has already filed the Vakalatnama on behalf of the Joint Commission.

Both the Respondents seek some time to file the reply both in I.A. as well as in Appeal. Accordingly, they are directed to file the same on or before 18.10.2013 after serving copy on the other side.

Post the matter for hearing the I.A. No. 278 of 2013 as well as the main Appeal on **25.10.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs